

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA
UNSTARRED QUESTION NO.5216
TO BE ANSWERED ON 24th JULY, 2019

ANTICIPATORY SELF DEFENCE

5216. SHRI HIBI EDEN:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government considers anticipatory self defence legally justifiable under our obligations under the UN Charter;
- (b) if so, the legal justification taking into consideration both the Indian policies and laws and International obligations under the UN Charter; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(SHRI SHRIPAD NAIK)

(श्री श्रीपाद नाईक)

(a) to (c): As per Article 51 of the UN Charter, nothing in the present Charter shall impair the inherent right of individual or collective self-defence if an armed attack occurs.

Government of India being one of the founding members of the United Nations, is fully committed to the obligations undertaken as per the UN Charter and observes it in letter and spirit.
